NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

C.P. (IB)/950(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.05.2024**

NAME OF THE PARTIES: **AMIRSONS SCAFFOLDING PRIVATE LIMITED V/s CAPACITE INFRAPROJECTS LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Pranam Jain, Advocate appeared for the Operational Creditor.
2. Mr. Dharam Jumani, Advocate appeared for the Corporate Debtor.
3. Learned Counsel for the Corporate Debtor informs that rejoinder has not been served upon them.
4. Learned Counsel for the Operational Creditor is directed to serve copy of the rejoinder to the Corporate Debtor by tomorrow.
5. List this matter on **13.06.2024** for hearing.
6. Registry is directed to accept hard copies of the rejoinder.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna